

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant(s)

Respondent(s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>05.05.2006</p> <p><u>OA No.155/2006</u></p> <p>None present for applicant.</p> <p>Let the matter be listed on 17.5.2006.</p> <p><i>[Signature]</i></p> <p>(M.L. CHAUHAN) MEMBER (J)</p> <p>AHQ</p> <p><u>OA No.155/2006.</u></p> <p><u>17.05.2006.</u></p> <p>Mr. Sandeep Garssa counsel for the applicant.</p> <p>Learned Counsel for the applicant submits that the applicant wants to withdraw this OA with a liberty to file another OA for the same cause of action. In view of the submission made by the Learned Counsel for the applicant, the applicant is permitted to withdraw this OA. It is made clear that it will be permissible for the applicant to file substantive OA for the same cause of action and further it will also be open for the Respondent to raise all permissible objections. With these observations, the OA is disposed of as withdrawn.</p> <p><i>[Signature]</i></p> <p>(M. L. CHAUHAN) JUDICIAL MEMBER.</p> <p><u>P.C./</u></p> <p><i>Copy given vide No. 35</i></p>